

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-501

Appeal No. - 149/252/ND/2020

IN THE MATTER OF:

Total Airport Services India Pvt Ltd

V/s

RoC

....Applicant

....Respondent

SECTION

U/s 252

Order delivered on 09.03.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

For the Respondent

: Ms. Sweety Kumar, Ld. ARoC, Kunal Sharma and Zehra Khan,
Standing Counsels and Shreya Choudhary, Advocate for Income Tax
Department

ORDER

On perusal of memo of appeal, we notice that the appellant has not enclosed the audited balance sheet. He is directed to file the same within a week from today. Ld. Counsel for the appellant submitted that he has filed the supplementary affidavit but the same is not on record. The appellant counsel is directed to share the diary number of the filing with the court officer. Thereafter, the registry is directed to place the same on record.

On the request of Income Tax Dept, last opportunity is given to file the report. Ld. ARoC also appeared and submitted that she has already filed the reply on 09.09.2020. But the same is not on record. She is directed to share the dairy number of the filing with the court officer. Thereafter, the registry is directed to place the same on record. List the matter on **13.04.2021**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)